

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-1182/ND/2018**

**IN THE MATTER OF:
M/s. J V Restaurant Pvt. Ltd.**

...PETITIONER

**Section
Under Section 10 of IBC**

Order delivered on 13.01.2020

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :
For the Respondent/ Corporate-debtor :Mr. Jaswant Singh, Adv. Mr.
Nishant Chauhan (CS)**

ORDER

The progress report and minutes of first and second meeting held by the COC is taken on record with just exceptions. This Tribunal confirms the decision of the IRP being appointed as RP. The COC members noted that as per Section 16(5) of IBC, term of IRP shall continue till the appointment of RP under Section 22. The RP is directed to report the development of the matter after four weeks. Post the matter to 18.02.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**